

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH: NEW DELHI**

O.A No. 2423/2016

New Delhi this the 25th day of July, 2016

**Hon'ble Mr. Justice M. S. Sullar, Member (J)
Hon'ble Mr. V. N. Gaur, Member (A)**

Sh. L. L. Ahirwar, S/o. Sh. Ahirwar G. L.
Age 58 years, working as Asst. Supdt, RMS, Delhi Sorting Div.
Delhi-110 006.
R/o. Plot No. 17/1-C, Kalibari Marg,
New Delhi-110 001.Applicant

Address of Service :

R. P. Sharma & Deepak Verma
Advocates, CAT (PB) Bar Room,
Copernicus Rd, New Delhi-110 001.

(By Advocate : Mr. Deepak Verma)

Versus

1. Union of India, M/o. Communication & I.T
Through Secretary,
Department of Posts, Dak Bhawan,
New Delhi-110 001.
2. The Hon'ble President of India (Appellate Authority)
Through Secretary, Dept. of Posts,
Dak Bhawan, New Delhi-110 001.
3. The Director General (Posts),
Through Secretary, Dept. of Posts,
Dak Bhawan, Sansad Marg,
New Delhi-110 001.Respondents

O R D E R (O R A L)

Justice M. S. Sullar, Member (J)

The main grievance of the learned counsel, at this stage, is that, although the applicant has filed the statutory appeal dated 08.04.2015 (Annexure A/7), but, the same has not yet been decided by the Appellate Authority (A.A) despite reminder.

2. After hearing the learned counsel for the applicant, going through the record with his valuable help, the main O.A is disposed of with the direction to the respondent no. 2 (Appellate Authority), to decide the appeal of the applicant, within a period of three months, from the date of receipt of a copy of this order, in accordance with law, positively. No costs.

(V. N. Gaur)
Member (A)

(Justice M. S. Sullar)
Member (J)

/Maya/